

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:799

ANSWERED ON:28.04.2016

Enhancement of Transmission Capacity

Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari;Patil Shri Chandrakant Raghunath

**Will the Minister of POWER be pleased to state:**

(a) whether the Government has enhanced the capacity of power transmission lines in the country during each of the last three years and the current year, if so, the details thereof, Region/ Project-wise;

(b) whether any deviation from the regulations and standards set by the Central Electricity Authority/Central Electricity Regulatory Commission/State Electricity Regulatory Commissions in operation of transmission lines have come to the notice of the Government during the said period, if so, the details thereof, Region-wise;

(c) whether it is a fact that the power surplus States are unable to supply/divert their surplus power to power deficit States on account of constraints in inter-regional transmission;

(d) if so, the details thereof along with the remedial measures taken by the Government in this regard including steps taken/proposed to be taken to strengthen corridors/links and to lay express direct corridors; and

(e) whether the Government proposed to utilize the funds lying in PSDF for immediate creation/strengthening of interregional transmission links, so as to avoid the situation of generation capacity getting strangled or demand getting curtailed, if so, the details thereof?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,  
COAL AND NEW & RENEWABLE ENERGY

( SHRI PIYUSH GOYAL )

(a) : Yes, Madam. The project-wise details of the power transmission lines added during 2012-13 to 2015-16 are given at Annex- I(a), I(b), I(c) & I(d).

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(b) : The transmission lines are operated to loading levels as permissible in accordance with standards framed by Central Electricity Authority (CEA) and regulations of Central Electricity Regulatory Commission (CERC) based on which, the power transfer capability is determined. On this, one of the issues of violation of protection standards, especially during the occurrence of faults, has come to the notice of the Government in the operation of transmission lines. Ministry of Power had directed Central Transmission Utility (CTU) to appoint Consultant to undertake Protection Audit. Accordingly, a consultant has been appointed to audit protection systems at Substations across India to ensure that protections systems operate as per the standards and regulations set by the CEA/CERC.

(c) & (d) : Presently, there is no constraint in the inter-State transmission system for transfer of long term allocated power from various generating stations to different beneficiary States in the country.

However, few instances of congestion are reported in power transfer from NEW (North-East-West) Grid to Southern Region and from Western Region to Northern Region for short term power transaction. The congestion was experienced mainly due to non-availability of sufficient margins in the inter-regional transfer capability between Western to Northern Region and Western to Southern Region grid.

The inter-regional transmission capacity has been increased from 27750 MW to 57450 MW during last four years i.e. 2012-16. This increase facilitates transmission of power from surplus areas to deficit areas. This capacity is further likely to be increased to 68050 MW by the end of 12th Plan i.e. by March 2017.

(e) : On 10th January 2014, Ministry of Power has notified the Scheme for Operationalization of Power System Development Fund (PSDF). Presently, there is no proposal for creation of Inter-regional transmission link from PSDF.

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